THE VICE CHAIRMAN (SHRI HNUMANTHAPPA): It is •tile feeling of the whole House. I hope the Government will take note of it.

Special

### LTTE. Activities in Tamil Nadu

SHRI V. RAJAN CHELLAPPA (Tamil Nadu): Hon. Viee-chairman and esteemed Members of this. He-Use, I rise to make Special Mention on the plot to murder Dr. Jayalalitha, Chief Minister of Tamil Nadu. It is a great prilege to address this august House which was addressed by various leaflet\* of the nation including Perarigha\* Anna and Purat-chi Thalaivi Dr. Jayalalitha. I take this opportunity to exPress my sincere gratitude to my leader Puratchi Thalaivi for providing me a chance to be a Member of this Souse.

No one in India can forget the tragic assassination of late-Shri, Raijvji by the suicide squad of LTTE. The direct and indirect involvement of some of the political parties has resulted in LTTE spreading its' network and terrorist culture throughout Tamil Nadu, culminating in the assassination of late Shri Rajivji.

The political changes in Tamil Nadu after the formation of Government under the leadership of Puratchi Thalaivi Dr. Jayalitha has brought LTTE to run away from the soil of Tamil Nadu. Various bold initiatives were taken by our beloved leader, Puratchi Thalaivi even though she is aware of the threat to her life by LTTE. Since then, there has been a lot of evidence collected by the various intelligence agencies that LTTE" is aiming at the life of our beloved leader.

However, any frustrated organisation such as LTTE does not stop its terrorist activities and has been posing a threat to the life of our beloved leader. On a few earlier occasions the suicide squad was said to have visited Tamil Nadu for; assassinating our hon. Chief Minister, Puratchi Thalaivi.

Another such a frustrated attempt was recently siad to have been made by the LTTE BY sending a. sulcide squade comrising four members to Tamil Nadu from Singapore, as re-portel by the Malayanam newspaper Chandrika and Timil dallies. This suicide squade was said to have visited Tamil Nadu during the historic occasion of the victory cieieijra-tioris of AIADMK at Madurai ok 28th and 29th of June, 1SJ92. The members of the SuiipWequade were also said to have planned a similar huiium bomb for assassinating our beloved leader. It is also reported that the suicide squade could nol succeed in its efforts due to the elaborate, arrangements and waves of the people present in the Conference. Hence it is a matter of grave concern that LTTE is still able to function in Tamil Nadu even after its ban in Indian by the Central Government

In view of the graveness of the situation, I request that the hon. House the various actions taken on the House the various actions taken on the political parting such as Pattali Mak-kal Katchi (PMK) led by Dr, Rajn"ar das and Ramachandran, Panruti Dravida Kazhhagam (DMK) and Munnetra' Kamaraj Congress led by. P. Nedumaran and associations in Tamil Nadu which are directly or indirectly supporting the growth of LTTE activities in Tamil Nadu: He should also inform Us the steps proposed to be taken by the Central Government to curtail the growth of the terrorist culture and the additional security arrangements proposed to be provided to our belbved leader, Puratchi Thalaivi Dr. Jayalalitha. Thank you.

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): Sir, I associate tayself with Mr. Raajn Chellappa stating... (Interruption)...

THE VICE-CHAIRMAN (STETRI H. HANUMANTHAPPA): Don't provoke anyone.

i SHRI S. K. T. RAMACHANDRAN: I don't want to provoke anybpdy., I want to say that the threat of LTTE

to peace still persists in Tamil Nadu. So necessary action should be taken to contain terrorism through the mischiefs of LTTE. Another thing, I want to correct Mr. Rajan Chellappa. The party of Nedumaran is not Kama-raj Congress. It is something else. That's all.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Sir, I may be permitted to speak since my party's, name is mentioned by the hon. Member. Sir, when M.G.R. was ruling Tamil Nadu... (.Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Don't go into the history. (Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): I am on a point of order. (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: I may kindly be permitted. When the AIADMK was ruling... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are disturbing your own Member. Why don't you sit down? (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: When the Chief Minister of Tamil Nadu had given Rs. 4-1/2 crores to by arms and ammunitions— (Interruptions) ...

SHRI G. SWAMINATHAN (Tamil Nadu): Sir. these things should not go on record. (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Swaminathan, you please sit down. (*Interruptions*) ...

SHRI S. VIDUTHALAI VIRUMBI: When you are suppressing a serious incident I may kindly be permitted to refer to that. (Interruptions)...

SHRIMATI JAYANTHI NATARA. JAN: No, no, We don't allow. (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: When he was addressing I didn't interrupt. Now, I may kindly be permitted. (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Your own people are not permitting you. (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: During the AIADMK rule, when M.G.R. was the Chief Minister of Tamil Nadu, Rs. 4-1/2 crores were given to LTTE... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You don't go into the history. (Interruptions)... You don't go into the history. (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: No, Sir. Only two minutes, (*Interruptions*) ...

THE VICE-CHAIRMAN (SHRI II. HANUMANTHAPPA): I am sorry you are misusing the permission. (Interruptions)

SHRI S. VIDUTHALAI VIRUMBI: I will tell you, Sir,... (*Interruptions*) ... I will tell you, Sir, on 14th December, 1990... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am not permitting all these.

SHRI S. VIDUTHALAI VIRUMBI: Then I will tell you two or three sentences. More than 200 people have been arrested, that is, they are put under NSA. More than 200 families have actually been removed to special camps. (Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: Mr Padmanabha was also killed. (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: Mr. Padmanabha was killed ----- (In terruptions)... Miss Jayalalitha, the present Chief Minister of Tamil Nadu, ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): It is okav. I will call upon the Minister now. (Interruptions)...

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SHRI S. VIDUTHALAI VIRUMBI. The President of DMK \_\_\_\_(Interrup tions) ... That should also be taken into account. (.Interruptions)... I will tell you, Sir, we don't believe in vio lence. (Interruptions,)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You don't go into all those things. (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: We don't want violence. We don't support any violence.... (Interrup tions) \_\_\_

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): That is all.

SHRI S. VIDUTHALAI VIRUMBI: I will tell you only one sentence. Kindly permit me. The point is that the DMK.... (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already said that.

## SHRI S. K. T. RAMACHANDRAN: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Ramachandran, nothing will go on record. (Interruptions)...

## SHRI S. K. T. RAMACHANDRAN: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Nothing will go on record. (Interruptions)... Nothing is going on record.

## SHRI S. VIDUTHALAI VIRUMBI: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Nothing will go on record. (Interruptions)... Nothing will go on record. (Interruptions)

SHRI S. VIDUTHALAI VIRUMBI:\*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am not permitting you. (Interruptions).... I am not permitting. It is over. Mr. Virumbi has already said that. (Interruptions,) ... Nothing is going on record. I am not allowing anything to go on record. (Interruptions)...

### SHRI MESA R. GANESAN:\*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. (Interruptions)... Please sit down. When I am standing you can not speak. (Interruptions) -----

#### SHRI S. MUTHU MANI:\*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Muthu Mani, you please sit down. (Interruptions) ...

### SHRI S. VIDUTHALAI VIRUMBI: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already said what you wanted to say. I have permitted you. You have said what you wanted to say. I am not permitting further. (Interruptions!)...

### SHRI S. VIDUTHALAI VIRUMBI-\*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already said that. (Interruptions)... No. (Interruptions)...

## SHRI S. VIDUTHALAI VIRUMBI: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No, no. You cannot settle your scores here. Dont use this House for that purpose. Please sit down. (Interruptions)...

## SHRI S. VIDUTHALAI VIRUMBI: •

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Virumbi, you please sit down. Please sit down. (Interruptions)... I am not allowing you. (Interruptions) ... I am total(Shri H. Hanumanthappa)

laying you. lease sit down. (Interruptions)..., No, no. (Interruptions)...

### SHRIS. VIDUTHALAI VIRUMBI: \*

THE VICE CHAIRMAN (SHRI H. HANUMANTHAPPA): Your own Member ,was disturbing you. Please sit down. (Interruptions)... I am not allowing you. (Interruptions)...

## SHRI S.K. T. RAMACHANDRAN: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Ramachandran, please sit down. (Interruptions) ... Nothing is going on record. am not allowing anything to go on record. (Interruptions)... No, no. Please sit down. When I am standing you should sit down. (Interruptions) ... Please sit down. (Interruptions)...

## SHRI S. VIDUTHALAI VIRUMBI: \*

THE, VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr., Ganesan, please, sit down. (Interruptions)... Mr. Ramachandran, please sit down. (Interruptions)... No cross-talks. Please sit down. (Interruptions)....

## SHRI S, VIDUTHALAI VIRUMBI: \*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); I am not allowing you. Please sit down. (*Interruptions*)... Nothing is going on record; No. Enough. Please.

We will now take up the Public Premises/,,(Eviction of Unauthorised Occupants), Amendment Bill, 199? Yes, Minister., No cross-talk. Mr. Viruinbi, please sit down. (Interruptions),, I have caUed the Minister. (Interruptions). Please sit down. Mr. Virumbj, you, can't disturb the House .like this. Please sit down. You.can't disturb the proceedings of the House, (Interruptions). It is over, Mr.,, Virumhi, you came and approached the Chair that you wanted

\*No recorded.

to say something, I have permitted and you have made your point. But your colleagues are indulging in cross-talks. (Interruptions). Please sit down. Will you please sit down? I have already called the Minister. Mr. Ramachandran, please sit down. Please keep quiet, (Interruptions). Will you listen to the Chair? You are not allowed. What you wanted to go on record, that is recorded, but not this. Please dont disturb the proceedings. Mr. Ramachandran, please sit down Don't force the Chair. (Interruptions). Please sit down.

# THE PUBLIC PREMISES (EVICTION OK UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 1992.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to move:

"That the Bill further to. amend the Public Premises (Eviction, of Unauthorised Occupants) Act, 1971, be .taken into consideration'

Sir, I rise to move in this August House amendments to the Public Premises Act, 1971for, consideration, and passing.

The Public Premises. (Eviction of Unauthorised Occupants) Act, 1971 was enacted 4o-provide for the eviction of unauthorised occupants from public premises including the premises of Government companies and those of corporations established toy Central Acts and organisations specified in the Act.

Various State Governments have approached the- Government > of India for bringing their premises situated within Delhi and other Union Territory limits also within the purview of this Act since they have been? finding-it diffcult, to, evict unauthorised occupants from their premises. The available legal provisions have been found to be very dilatory and lime-